

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**  
**SPECIAL BENCH**

16. IA 4732/2023 IA 3024/2022 Restoration Application/35/2024 in C.P.  
(IB)/1132(MB)2017

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

**NAME OF THE PARTIES:-** IA 4732/2023 Raj Oil Mills Ltd Vs. Employees  
Provident Fund Organisation  
IA 3024/2022 Raj Oil Mills Ltd Vs. Lalita  
Bantwal  
Restoration Application/35/2024 Raj Oil Mills  
Limited Vs. Employees Provident Fund  
Organisation  
**IN THE MATTER OF**  
**Raj Oil Mills Limited**

**Section: 60(5) Rule 11 of NCLT, 2016 U/s 10 of Insolvency and Bankruptcy Code,  
2016**

---

**ORDER**

**IA 4732 of 2023**

**Presence:-**

Ms. Dhanashree Hublikar a/w Uzair Kazi, Adv. (VC) ... for Applicant

Ms. Rohini Nair i/b Ravi Rattesar, Adv. ... for EPFO

Counsel appearing for the Applicant seeks time to file a rejoinder against the reply filed by the Respondent. Let rejoinder, if any, on behalf of the Applicant be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for further consideration before the regular bench on **06.09.2024**.

**IA 3024 of 2022**

Presence:-

Ms. Dhanashree Hublikar a/w Uzair Kazi, Adv. (VC) ... for Applicant  
None ... for Respondent

No representation on behalf of the Respondent nor any affidavit of service has been filed by the Applicant. **The registry is directed** to issue notice to the Respondent/s intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Applicant is also directed to issue notice to the Respondent/s intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file an affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter for further consideration before the regular bench on **06.09.2024**.

**Restoration Application 35 of 2024**

Presence:-

Ms. Dhanashree Hublikar a/w Uzair Kazi, Adv. (VC) ... for Applicant  
None ... for Respondent

List this matter before the regular bench on **06.09.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**